

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 1
(IB)-216/(ND)/2020**

Under Section: 7 of IBC.

In the matter of:

Intec Capital Ltd.

....Applicant

Vs.

M/s Shakun Socket Industries Pvt. Ltd.

....Respondent

Order delivered on 15.01.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Dhruv Khanna, AR

For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes.

In the meantime, learned counsel appearing for the applicant undertakes to file the disclosure as required in Clause 6 of Form No. 2 from proposed IRP. For further consideration on 29.01.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Vaishali